

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-589/ND/2017

IN THE MATTER OF:

Blueview Properties (P) Ltd .. PETITIONER
Vs.
Swift Infrastructure (P) Ltd .. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 12.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

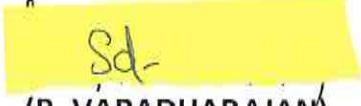
For the Petitioner/Applicant : Mr. Anupam Singh, Advocate

For the Respondents : -
For the IT Department : -

ORDER

Learned Counsel for the petitioner is present and represents that in view of the absence of Ld. leading Counsel in the matter, who is unable to be present today (12.12.2017) due to personal inconvenience and in the circumstances, the matter may be adjourned.

Taking into consideration the said representation, the matter is adjourned to 22.12.2017.


Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.12.2017